

In the National Company Law Tribunal, Jaipur

Item No. 208

CP No. (IB)-241/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

Ms. Annu Kumari Somra

.....Applicant/Petitioners

VS.

Jaipur Scientific Agriculture Solution Pvt. Ltd.Respondent

Order delivered on 06.12.2019

Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER

SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : Aishwarya, Adv.

For Respondent(s) : Hitesh Mishra, Proxy Counsel
for Nikhil Yadav, Adv.

ORDER

Heard the submissions made by the counsel for the Operational Creditor as well as Proxy Counsel for the Corporate Debtor. The Proxy Counsel has submitted that the arguing counsel has some personal difficulty in attending the matter. Having regard to the submissions of the proxy counsel, the counsel for the Operational Creditor has consented. Therefore, the matter is posted to 16.01.2020.

Sd-

**(RAGHU NAYYAR)
TECHNICAL MEMBER**

Sd-

**(P. S. N. PRASAD)
JUDICIAL MEMBER**